

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 134/2000

DATE OF DECISION:28/09/2000

Shri Prakash Ramchandra Khude & Anr.

Applicant.

Shri J.M.Tanpure

Advocate for
Applicant.

Versus

General Manager, Ammunition Factory, Kirkee

Respondents.

Shri R.K.Shetty

Advocate for
Respondents.

CORAM:

Hon'ble Shri B.N.Bahadur, Member(A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to
other Benches of the Tribunal?
3. Library.

No

B.N.BAHADUR
(B. N. BAHADUR)
MEMBER(A)

abp

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:134/2000
DATED THE 28TH DAY OF SEPT.2000**

CORAM:HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

1. Prakash Ramchandra Khude,
Age 36 years, Occu-nil,
2. Kaluram Ramchandra Khude,
Age 30 years, Occu-nil,
Both sons of Late -
Ramchandra Sakharam Khude,
Ex-Employee of Ammunition Factory,
Kirkee, Pune - 411 003.
Both residing at
C/o.B.R.Khude, 38th Aundh Road,
Kirkee, Pune-3.

... Applicant

By Advocate Shri J.M.Tanpure

V/s.

1. The General Manager,
Ammunition Factory, Kirkee,
Pune - 411 003.

... Respondents

By Advocate Shri R.K.Shetty

(ORAL) (ORDER)

Per Shri B.N.Bahadur, Member(A).

The Learned Counsels on both sides are present and heard. It is seen from the written statement and the statement made for some time by Learned Counsel for Respondents Shri R.K.Shetty, that there is some arguable grounds as per rules, as described in para-9 of Respondents written statement. However, it is stated by Shri Shetty the applicants did not come before the Government to make any claim nor did they apply for Family Pension.

B.N.B

...2.

2. It would be more appropriate in the interest of justice if an opportunity is provided to the applicants to apply to the respondents for Family Pension as per rules. Needless to say, the Pension amount eligible will be restricted to the dates as per eligibility. I therefore dispose of the OA with the following directions/orders.

The Applicants are at liberty to make an application for the Family Pension and other reliefs admissible within a period of six weeks from today. The application should be made to the General Manager, Ammunition Factory, Kirkee.

3. The Respondents viz, the General Manager, Ammunition Factory, Kirkee shall consider this application in accordance with rules and on merits, and take an appropriate decision and intimate the Applicants accordingly. In case he needs orders from the Senior Authorities, these can be obtained by General Manager himself. The decision by the Respondents will be taken within a period of two months from the date of receipt of the aforesaid application. If the applicant is aggrieved by the decision taken by the Department, he shall be at liberty to approach the Tribunal as per law.

4. Application is therefore disposed of accordingly. No costs.

B.N.Bahadur

(B.N.BAHADUR)
MEMBER(A)

abp.